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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 106/1994  
In  
O.A. No. 512/1990

New Delhi this the 9th Day of May 1995.

Hon'ble Mr. A.V. Haridasan, Vice Chairman (J)

Hon'ble Mr. P.T. Thiruvengadam, Member (A)

1. K.N. Pandey  
R/o Village Pabhya P.O. Bhainsiya Chhanna  
Distt. Almora (U.P)

2. Kalicharan  
R/o V-5 Green Park Extension,  
Mandir Wali Gali.  
Delhi

..... Petitioners

(By Advocate: Shri Ashish Kalia)

Vs.

The Chief Controller  
Research & Development,  
Ministry of Defence

..... Respondents

ORDER (Oral)

This contempt petition arises out of the order passed in O.A. No. 512/90 which was disposed of by order dated 14.2.1992. A contempt petition shall not lie after the expiry of one year from the date on which the alleged contempt was committed. The learned counsel for the applicant stated that pursuant to the directions contained in the judgement, the respondents had reinstated the applicants in service w.e.f. 10.5.1993 and that the cause of action arose only on that date because back wages as directed by the judgement were not paid. Counting a year from that date, the contempt petition is out of time. Therefore, the Contempt Petition is belated and cannot be entertained. Hence the contempt petition is dismissed. However, the dismissal of the Contempt Petition will not debar the petitioner from seeking appropriate reliefs in an appropriate proceedings in accordance with the law, if so advised.

*P.T. Thiruvengadam*  
(P.T. Thiruvengadam)  
Member (A)

*A.V. Haridasan*  
(A.V. Haridasan)  
Vice Chairman (J)